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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 893-L.—9th September, 2026.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 20 of 2026

**THE WEST BENGAL UNIVERSITIES AND COLLEGES
(ADMINISTRATION AND REGULATION)
(AMENDMENT) BILL, 2026.**

A**BILL**

to amend the West Bengal Universities and Colleges (Administration and Regulation) Act, 2017.

WHEREAS it is expedient to amend the West Bengal Universities and Colleges (Administration and Regulation) Act, 2017, for the purpose hereinafter appearing;

West Ben. Act
VII of 2017.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Universities and Colleges (Administration and Regulation) (Amendment) Act, 2026.

*The West Bengal Universities and Colleges
(Administration and Regulation)
(Amendment) Bill, 2026.
(Clause 2.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Insertion of new section 14A after section 14 of West Ben. Act VII of 2017.

2. In the West Bengal Universities and Colleges (Administration and Regulation) Act, 2017, after section 14, the following section shall be inserted:—

“Transfer of employees of the University. 14A. (1) Notwithstanding anything contained in any contract, agreement or in any other law for the time being in force and the conditions of service applicable to the employees of the University, the Chancellor may, in consultation with the State Government, for administrative reasons, transfer any employee holding any post in a University to any other University established under any law made by the State Legislature for the time being in force and the employees so transferred shall carry with him such conditions of service as may be specified in the order of transfer. Such employee shall on transfer be deemed to have been appointed by the competent authority of the University to which he is transferred:

Provided that an employee so transferred shall have an option to retain his lien in the University in which he was initially appointed or for absorption in the University to which he is transferred.

(2) For the purpose of ordering such transfer of employees under sub-section (1), the Chancellor shall be deemed to be the appointing authority in respect of posts held by the employees so transferred.

(3) The employee so transferred shall be eligible to transfer grant and cost of transportation of personal effects, at such rates as may be prescribed.

(4) The seniority of an employee so transferred in public interest and who has not opted to retain his lien in the University in which he was appointed shall be determined with reference to the date of his initial appointment in the respective cadre or post.”.

STATEMENT OF OBJECTS AND REASONS.

The West Bengal Universities and Colleges (Administration and Regulation) Act, 2017 was enacted to provide for better administration and to improve the quality of education in the State-aided higher education institutions in West Bengal.

2. Section 11 of the said Act provides for the transfer of employees of colleges (teachers, librarians, Officers and non-teaching employees) from one college to another. However, there is no corresponding provision for the transfer of employees of Universities from one University to another.

3. The proposed amendment in the West Bengal Universities and Colleges (Administration and Regulation) Act, 2017, aims at providing a statutory framework for the transfer of employees from one University to another. It is a progressive and balanced

*The West Bengal Universities and Colleges
(Administration and Regulation)
(Amendment) Bill, 2026.*

measure that will enable the State Government to optimise the utilisation of human resources in the higher education sector while protecting the service conditions, seniority, and other rights of University employees.

4. The Bill has been framed with the above objects in view.

KOLKATA:

The 9th September, 2026.

JAGANNATH CHATTOPADHYAY,

Member-in-charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provision of the Bill. Necessary budgetary provision shall be made in consultation with the Finance Department.

KOLKATA:

The 9th September, 2026.

JAGANNATH CHATTOPADHYAY,

Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*